

(Council of Scientific and Industrial Research). [Placed in Library. Sec. No. L. T.—2788/70]

MR. SPEAKER : Regarding item No. 5, at the request of the Chairman of the Committee, this item is postponed.

DEMANDS FOR SUPPLEMENTARY
GRANTS (RAILWAYS) 1969-70

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI R. L.
CAATURVEDI): Sir, on behalf of Shri Gulzari
Lal Nanda, I beg to present a statement showing
Supplementary Demands for Grants in
respect of the Budget Railways for 1969-70.

13.12½ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the
following message received from the Secretary
of Rajya Sabha:—

“In accordance with the provisions of
rule 111 of the Rules of Procedure and Con-
duct of Business in the Rajya Sabha, I am
directed to enclose a copy of the Press
Council (Amendment) Bill, 1970, which has
been passed by the Rajya Sabha at its
sitting held on the 4th March 1970.”

THE PRESS COUNCIL (AMENDMENT)
BILL AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of
the House the Press Council (Amendment)
Bill, 1970, as passed by Rajya Sabha.

13.13 hrs.

RAILWAY BUDGET, 1970-71—GENERAL
DISCUSSION—Contd.

MR. SPEAKER : We will now take up the
Railway Budget. When the member who is
on his legs concludes, I will call the Minister.

THE MINISTER OF PARLIAMENTARY
AFFAIRS AND SHIPPING & TRANSPORT
(SHRI RAGHU RAMAIAH) : Kindly
allow one member from this side also. You
can extend the time slightly.

MR. SPEAKER : He can speak on the
Demands.

SHRI RAGHU RAMAIAH : Please allow
one member from this side.

MR. SPEAKER : All right. One or two
members may have 5 minutes each.

SHRI SHRICHAND GOYAL-
(Chandigarh) : So far we have not
exhausted our time. You can extend the total
time by one hour so that parties which
have not exhausted their time may do so.

MR. SPEAKER : All right. All the parties
may exhaust whatever time is left for them.
Each member can speak for 4 or 5 minutes
and give his suggestions.

I am sorry the calling attention motion
has been converted into a regular debating
hour. The procedure should be, after the
Minister's statement, straightforward ques-
tions are put so that we can curtail the time
and use it for other purposes.

SHRI S. M. BANERJEE (Kanpur) : I agree
no lengthy questions should be asked. But you
are rejecting calling attention notices on
many important matters. (Interruptions).

MR. SPEAKER : You can amend the
rules. I have no objection.

SHRI S. M. BANERJEE : I do not ques-
tion your ruling or judgment because you
are the supreme and sovereign authority in
this House. (Interruptions).